

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 13/RP/2022 in
Petition No. 660/TT/2020**

Subject : Petition for review of order dated 3.1.2022 in Petition No. 660/TT/2020.

Date of Hearing : 24.6.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Review Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Electricity Grid Corporation Limited and 7 Others

Parties present : Shri Anand K. Ganesan, Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, PGCIL
Shri Jai Dhanani, Advocate, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Review Petitioner made the following submissions:
 - a. Instant Review Petition has been filed by PGCIL for review of the order dated 3.1.2022 in Petition No. 660/TT/2020 whereby the Commission determined tariff of 2019-24 period in respect of 1 X 500 MVA, 400/220/33 kV, 3- Ph ICT-3 with GIS bays in 400 kV side and AIS bays in 220 kV side at Misa Sub-station under “North-Eastern Region Strengthening Scheme-IV (NERSS-IV)” in North-Eastern Region.
 - b. The instant transmission asset was implemented as part of the North-Eastern Region Strengthening Scheme-IV which comprised of six number of assets covered under Petition No. 237/TT/2018, Petition No.68/TT/2021 and Petition No. 660/TT/2020. The reasons for time over-run in Petition No. 660/TT/2020 were similar to Petition No. 237/TT/2018 and Petition No.68/TT/2021 and accordingly supporting documents were submitted along with Petition No. 237/TT/2018 and Petition No. 68/TT/2021. However, inadvertently the documents could not be submitted in Petition No. 660/TT/2020. Further, the documents enclosed along with Petition No.



237/TT/2018 and Petition No. 68/TT/2021 were also referred to by the Review Petitioner in Petition No. 660/TT/2020 during the hearing of the Petition No. 660/TT/2020 on 29.10.2021.

3. After hearing the learned counsel for the Review Petitioner, the Commission admitted the Review Petition and directed to issue notice to the Respondents.
4. The Commission directed the Review Petitioner to serve copy of the Review Petition on the Respondents by 7.7.2022. The Respondents are directed to file their reply by 21.7.2022 with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 28.7.2022. The Commission further observed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.
5. The Review Petition shall be listed for final hearing in due course for which a separate notice shall be issued.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

